

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI  
\*\*\*

R.A.No. 28/93  
in  
O.A.No. 2698/92

Date of decision:-  
3/2/93

ASHUTOSH JAIN

V/s

UNION OF INDIA & ANOTHER

O\_R\_D\_E\_R

The only <sup>important</sup> point brought out by the applicant

in the Review Application is that the respondents  
had stated in the counter that after a long tenure  
at Delhi, the applicant was posted at Chandigarh  
for a short spell and this statement, which was  
recorded in the judgement, was wrong since the  
applicant was appointed for the first time by

order dated 17th July, 1990 and he joined in News  
Service Division in Grade III as Artist-News Reader-  
cum-Translator at Chandigarh on 3.7.1990. This fact,  
however, would not alter the complexion of the judge-  
ment. The other arguments are repetitions of the  
~~earlier~~ old and over-ruled arguments.

2. It was observed in the order that the post held  
by the petitioner was transferable. He had accordingly

..

been transferred to Port Blair. Malafide was

alleged in the transfer but was not proved.

The transfer was ordered by an appropriate

authority competent to issue the order in the

interest of service. There is no good ground

to review the case. No interference can be

made by the Tribunal for violation of guidelines

regarding transfer as the guidelines are non-

statutory in character and required to be followed

as far as possible M.K. Manglik versus Union of

Indian - SLR 1991 (5) CAT 343\_7.

3. The application is bereft of merit and is

dismissed with no order as to costs.

*I.P. Gupta*  
I.P. Gupta  
Member (A)

3/2/93

*Ram Pal Singh*  
Ram Pal Singh  
Vice-Chairman (J)

3.2.93.